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CENTRAL ADMINISTRATIVE TRIBUNGLE PRINCIPAL BENCH: NEW DELHI

CP.No.139 of 1997 in O.A. No.540 of 1996

New Delhi, this 13th day of September, 1999.

and the second

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHATRHON HON'BLE MRS. SHANTA SHASTRY, MEMBER(A)

Shri Mansha Ram S/o Late Shri Tej Ram C/o Shri Rohtas Singh R/o C~8/247, Yamuna Vihar Delhi.

... Petition

(By Advocate: Shri R.V.Sinha)

versus

- 1. Shri O.F. Tripathi
 The Secretary
 M/o Railways (Railway Board)
 Rail Bhawan
 New Delhi-11.
- 2. Shri S.P. Mehta The General Manager Northern Railway Baroda House
- 3. Shri V.K. Kaul
 The Divisional Railway Manager
 Northern Railway
 Bikaner Division
 Bikaner, Rajasthan ... Respondent

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

By Reddy, J.

Heard the learned counsel for the petitioner and the respondents.

2. The direction given in the OA against which the C.P. arises is as follows:

"We dispose of this OA with a direction to respondents to conclude the Departmental Proceedings initiated against

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applicant vide Charge Memo dated 28.6 % within a period of four months from the date of receipt of a copy of this order. in which applicant also should cooperate in which applicant also should cooperate fully, and thereafter respondents should pass appropriate consequential orders in accordance with law. No costs.

The M.A. No.640/98 also stands disposed of accordingly."

- 3. By the above directions the respondents was directed to conclude the departmental proceedings and pass appropriate orders.
- 4. A reply is filed by the respondents status, that the departmental proceedings were concluded and the case was closed by an order dated 3.11.98 or copy of the order is also filed along with the resty as. Annecure R-1. It is further stated that necessary orders were passed for retirment dues and payment was also arranged as shown in para-2 of the reply.

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- 5. In view of the above averments made in the reply, we are satisfied that the direction given in the OA has been complied with.
- Learned counsel for the petitioner however requests time for filing rejoinder and to ascertain whether the order has been complied with or not. He further contends that the order passed by the respondents is not proper and the petitioner of entitled to other benefits.
- 7. As stated above, we are satisfied that the order has been fully complied. The only direction given in the OA was to conclude the enquiry and ρ_{abc} .

appropriate orders. Accordingly, the proceeding were concluded and order was passed. If the applicant is aggrieved by the said order, it is order to him to challenge the same. But this point cannot be proceed in the Contempt Potition.

8. In the circumstances, the C.P dismissed. Notice discharged. No costs.

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Member(A)

(V. Rajagopla Reddy, Vice Chairman (J.

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